In pursuance of notification No. 60/2015-Customs (N.T.), published vide number G.S.R. 453(E), dated 4th June 2015 in Gazette of India, Extra-ordinary, Part-II, section 3, sub-section (i), and as amended by notification No. 133/2015-Customs (N.T.), published vide number G.S.R. 916(E) dated 30th November 2015 in Gazette of India, Extra-ordinary, Part-II, section 3, sub-section (i), issued by the Government of India, Ministry of Finance, Department of Revenue, under clause (a) of section 152 of the Customs Act, 1962 (52 of 1962), the Principal Director General, Revenue Intelligence, hereby makes the following amendment in the Notification No.3/2018-Customs (N.T./CAA/DRI) dated 01.05.2018 published vide S.O. 1786 (E) dated 01.05.2018.

In the Table to the said Notification, against serial number 9, in column 5 for the existing words “Principal Commissioner of Customs (Nhava Sheva-I), Jawaharlal Nehru Custom House, Raigad” shall be substituted.

Copy forwarded for information and updation of record
1. Principal Commissioner/Commissioner of Customs (Nhava Sheva-I), Jawaharlal Nehru Custom House, Raigad
2. Additional Director General (Adjudication), Directorate of Revenue Intelligence, Mumbai.
3. Pr. Additional Director General, Directorate of Revenue Intelligence, Ahmedabad with reference to his letter F. No. DRI/AZU/GI-02/Enq-3(Int-14/2017)/2018 dated 01.01.2021.